

ITEM NO.3
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 899/2021

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

CHANDRA SHEKHAR @ CHHOTU

Respondent(s)

IA No. 21578/2016 - CONDONATION OF DELAY IN FILING)

Date : 01-02-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Adarsh Upadhyay, AOR
Mr Amit Singh, Adv.
Mr Amol Chitravanshi, Adv.
Mr Pranjali Sharma, Adv.

For Respondent(s)

Mr. Dushyant Parashar, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent is duly represented.

Ld. counsel for the appellant-State submits that the original records have been received from the High Court and Trial Court.

Registry to process the matter for listing before the Hon'ble Court as per rules.

Parties shall be at liberty to file additional documents within the stipulated period upon due service.

AVANI PAL SINGH
Registrar